

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 729/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Mahindra Telecommunications Investment Pvt. Ltd.

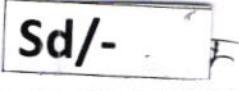
SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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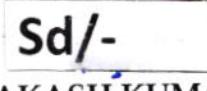
ORDER

CSP No. 729/230-232/NCLT/MB/MAH/2017

At request of the Petitioner's Counsel, list this matter on **03.01.2018**.

 Sd/-

V. NALLASENAPATHY  
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)